

है, इन अपराधों से प्रभावकारी ढंग से निपटने के लिए एहतियाती तथा निरोधात्मक दण्डात्मक और पुनर्वास उपाय करने के वास्ते मार्गदर्शी सिद्धान्त सूचित करने के लिए एक पत्र लिखा। गृह मंत्री के अर्ध शासकीय पत्र की एक प्रतिलिपि 19 मार्च, 1980 को अतारंकित प्रश्न संख्या 1077 के उत्तर में पहले ही सभा पटल पर रख दी गई है। इसके अतिरिक्त अनुसूचित जातियों के विरुद्ध अत्याचारों के स्थायी हल के आधार के रूप में भारत सरकार उनके आर्थिक विकास को उच्च प्राथमिकता दे रही है।

अनुसूचित जातियों पर अत्याचारों के खिलाफ कारगर कार्रवाई करने और उन्हें रोकने और उनके आर्थिक विकास के लिये किए जाने वाले उपायों पर 8-4-1980 को हुईं मुख्यमंत्रियों/राज्यपालों को बैठक में व्यापक रूप से विचार विमर्श किया गया।

भारत सरकार अनुसूचित जातियों पर अत्याचारों और उनके आर्थिक विकास के विषय में राज्य सरकारों से निरन्तर सम्पर्क बनाये हुए है।

Production Capacity of H.E.C., Ranchi

*252. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state:

(a) has HEC, Ranchi the capacity to fabricate one million tonne complete plant annually;

(b) if so, whether this capacity has been utilised so far; and

(c) if not, for how long the capacity has remained under-utilised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) No, Sir.

(c) From the beginning upto this time.

Trade Union Rights to Policemen

*253. PROF. P. J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the proposed sanction of Trade Union rights to policemen in West Bengal;

(b) if so, the impact of the same on other States; and

(c) whether the Central Government are considering a proposal to issue any guidelines to the States in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the information received from the Government of West Bengal, no Trade Union rights have been conferred on policemen in the State.

(b) and (c) Do not arise.

Ban on Parties believing in Violence

*254. KUMARI KAMLA KUMARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the candidates murdered in the recent Assembly elections belonged to Congress(I); and

(b) whether Government propose to ban those parties who believe in violence?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No, Madam.

(b) Any party can be banned only under the Unlawful Activities (Prevention) Act, 1967, as amended by the Criminal Law (Amendment) Act, 1972. The question whether the provisions of this law should be invoked in respect of any party, is examined by Government from time to

time in the light of the material available in respect of the activities of the party.

Approach to Development Activities for Adivasis

*255. SHRI AMARSINH V. RATHAWA: Will the Minister of PLANNING be pleased to state what is the approach of the Planning Commission in regard to the development activities exclusively meant for Adivasis in the society?

THE MINISTER OF PLANNING (SHRI N. D. TEWARI): The basic approach to the development of Adivasis has been to identify and develop areas of tribal concentration which include scheduled areas, contiguous Tribal Development Blocks, other Blocks/areas having 50 per cent and more tribal population and formulate a separate sub-plan under the overall State Plan. The outlays are earmarked from the sectoral plans in proportion to the total population living in the area with varying weightage to their backwardness. Sixteen States and two Union Territories implement separate sub-plans by identifying schemes under each sector of development which can directly benefit scheduled tribes/ areas.

2. The long-term objectives of the sub-plans have been:—

(i) narrowing the gap between the levels of development of tribals and other areas; and

(ii) improving their quality of life consistent with their socio-cultural traditions.

To achieve these objectives, elimination of exploitation of tribals, through land alienation, indebtedness, bonded labour, barter of produce etc. has been given due priority. Excise and Forest policies have been reviewed.

In development programmes priority has been given to agriculture specially horticulture, animal husbandry and allied sectors, irrigation facilities specially mini-irrigation schemes and industries based on forest and other local produce. Infra-structure like roads, power, schools and health programmes have been linked with economic programme. Efforts have been made to introduce a voluntary change in the traditional shifting methods of agriculture. Research and training programmes have been strengthened. Organisations for integrated credit-cum-marketing like Tribal Development Corporation and Large Area Multipurpose Societies have been set up. Non-formal education for drop-outs and adults has been emphasised. The administrative structure has been reviewed to provide more effective services to the tribals.

Production of Weapons Grade Uranium by Pakistan

*256. SHRI ARJUN SETHI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Pakistan is progressing towards the stage to produce weapons grade uranium; and

(b) if so, whether Indian Government propose to produce weapons grade uranium for the defence of our country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Available information indicates that Pakistan is continuing its efforts to produce weapons grade Uranium.

(b) Government's stand on this question is well known. Government remain committed to the policy of utilising Atomic Energy for peaceful purposes.